

CENTRAL ADMINISTRATIVE TRIBUNAL,  
NAGPUR CIRCUIT BENCH.

O.A.2014/2021

Date of decision : March 19, 2021.

Coram: Dr. Bhagwan Sahai, Member (Administrative)

Smt. Mangla Balu Shitole,  
Age 60 years, Occ: Nil  
R/o Station Vibhag (File),  
Murtizapur, Tah. Murtizapur,  
Dist. Akola - 444 107. .. Applicant.

(By Advocate Shri A.B. Bambal)

Versus

1. Union of India, through  
General Manager,  
Central Railway,  
Mumbai CSTM - 400 001.
2. Financial Advisor & Chief  
Accounts Officer (Pen)  
Central Railway,  
Mumbai CSTM - 400 001.
3. Senior Divisional Finance Manager,  
D.R.M.'s Office, Bhusawal Division,  
Central Railway, Bhusawal-425 201.
4. Divisional Railway Manager (P) Bhusawal,  
D.R.M.'s Office, Bhusawal Division,  
Central Railway,  
Bhusawal - 425 201. .. Respondents.

(By Advocate Shri Alok Upasani)

Proceeding conducted through Video conferencing  
with consent of both the counsels for the parties.

Order (Oral)

Present: Shri A.B. Bambal, Advocate for the  
applicant.

Shri Alok Upasani, Advocate for the  
respondents.

Heard both of them.

In the O.A. and during submissions of the applicant's counsel it has been stated that applicant's father late Shri Ambadas Bhausaheb Chormale while working as Trolleyman under PWI Shegaon, Bhusawal Division of Central Railway retired on 31.12.1984. He received pension till his death on 20.08.1998 and thereafter applicant's mother Smt.Yashodabai received family pension. The present applicant is widowed daughter of late Shri Ambadas Bhausaheb Chormale.

2. The applicant's mother also died on 05.06.2015 and the applicant has studied upto 7<sup>th</sup> standard and, therefore, she is seeking family pension. For this she had applied and after considering her application as per letter dated 17.06.2020, the office of DRM, Central Railway, Bhusawal replied to her that she had been sanctioned family pension by the competent authority on 31.10.2018 and, therefore, she should visit that office to collect the required papers and thereafter submit them for payment of family pension.

3. Shri Bambal submits that thereafter the applicant submitted the required papers to DRM (P), Bhusawal in June, 2020 itself. However, the payment of family pension has not yet been released to the applicant. Shri Bambal submits that the applicant would be satisfied if this O.A. is

disposed of with direction to the respondent no.2 i.e. F.A.&C.A.O. (Pension), Central Railway, CSTM, Mumbai to sanction family pension to her within a specified period of time. Shri Upasani has no objection to such disposal of the O.A.

4. In view of these submissions, this O.A. is disposed of at admission stage with direction to respondent no.2 to take necessary action for release of family pension to the applicant within two weeks from the date of receipt of copy of this order and thereafter within one week inform the applicant accordingly. No costs.

(Dr. Bhagwan Sahai)  
Member (A).

H.

25/13/2014

